

Govinda Menon: I beg to lay on the Table:

A copy of the Food Corporation (Sixth Amendment) Rules, 1966, published in Notification No. G.S.R. 1004 in Gazette of India dated the 22nd June, 1966, under sub-section (3) of section 44 of the Food Corporation Act, 1964 [Placed in Library. See No. LT-6454/66].

COMPANIES (CENTRAL GOVERNMENT'S) GENERAL RULES AND FORMS (THIRD AMENDMENT) RULES, 1966

The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Ramann): I beg to lay on the Table:

A copy of the Companies (Central Government's) General Rules and Forms (Third Amendment) Rules, 1966, published in Notification No. GSR 743 in Gazette of India dated the 21st May, 1966, under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in Library. See No. LT-6455/66].

GOVERNMENT RESOLUTION re COMMISSION TO EXAMINE RATES OF DEARNESS ALLOWANCE TO CENTRAL GOVERNMENT EMPLOYEES, AND

GOVERNMENT RESOLUTION re. TERMS OF REFERENCE OF THE ABOVE COMMISSION

Shri B. R. Bhagat: On behalf of **Shri L. N. Mishra,** I beg to lay on the Table:

- (1) A copy of Government Resolution No. F.1(8)-EII(B)/66(I) dated the 26th July, 1966, setting up a Commission to examine the rates of dearness allowance to Central Government Employees.

- (2) A copy of Government Resolution No. F.1(8)-II(B)/66(II) dated the 26th July, 1966 notifi-

ying terms of reference of the above Commission.

[Placed in Library. See No. LT-6456/66]

NOTIFICATIONS UNDER SECTION 7 OF KERALA LAND ASSIGNMENT ACT, 1960

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Co-operation (Shri Shyam Dhar Misra): I beg:

- (a) to re-lay on the Table a copy each of the following Notifications under section 7 of the Kerala Land Assignment Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—

- (i) S.R.O. No. 39/66 published in Kerala Gazette dated the 8th February, 1966, making certain amendments to the Rules for Lease of Government Lands for Cardamom Cultivation, 1961.
 - (ii) S.R.O. No. 40/66 published in Kerala Gazette dated the 8th February, 1966.
 - (iii) S.R.O. No. 41/66 published in Kerala Gazette dated the 8th February, 1966.
 - (iv) S.R.O. No. 132/66 published in Kerala Gazette dated the 29th March, 1966, making certain amendment to the Kerala Land Assignment Rules, 1964.
- [Placed in Library. See No. LT-6383/66]

- (b) to lay on the Table a copy each of the following papers:

- (i) Annual Report of the Indian Lac Cess Committee for the year 1964-65.

[Shri Shyam Dhar Misra]

- (ii) Annual Report of the Indian Central Coconut Committee for the year 1963-64 (Hindi version).
- (iii) Notification SRO No. 215/66 published in Kerala Gazette dated the 31st May, 1966, making certain amendments to the Kerala Land Assignment Rules, 1964, under sub-section (3) of section 7 of the Kerala Government Land Assignment Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.

[Placed in Library. See No. LT-6457/66 to LT-6459/66]

KERALA PANCHAYATS (CONDUCT OF DISPENSARIES) RULES, 1966 AND NOTIFICATIONS UNDER SECTION 3 OF ESSENTIAL COMMODITIES ACT, 1955

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Co-operation (Shri Shinde): Sir, I beg to lay the following on the Table:—

- (1) A copy of the Kerala Panchayats (Conduct of Dispensaries) Rules, 1966, published in Notification S.R.O. No. 180/66 in Kerala Gazette dated the 3rd May, 1966, under sub-section (3) of section 130 of the Kerala Panchayats Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.

[Placed in Library. See No. LT-6460/66]

- (2) A copy each of the following Notifications under sub-section

(6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Sugar (Control) Order, 1966, published in Notification No. G.S.R. 912 in Gazette of India dated the 10th June, 1966.
- (ii) The Delhi Sugar (Restriction on Sale and Possession) order, 1966, published in Notification No. G.S.R. 913 in Gazette of India dated the 10th June, 1966.
- (iii) G.S.R. 914 published in Gazette of India dated the 10th June, 1966.

- (iv) G.S.R. 915 published in Gazette of India dated the 10th June, 1966.

[Placed in Library. See No. LT-6461/66]

श्री गुलशन : स्पीकर साहब, मैं ने जो काल-एटेंशन नोटिस दिया था, उसका मुझे उत्तर नहीं मिला।

अध्यक्ष महोदय : आप मुझे लिखकर भेज दीजिये।

श्री गुलशन : मैंने पहले ही लिख कर दिया हुआ है।

अध्यक्ष महोदय : उसका फैसला मैंने कर दिया है।

श्री गुलशन : मैंने काल एटेंशन नोटिस लिख कर दिया है, और क्या लिख कर दूँ।

12.16 hrs.

QUESTION OF PRIVILEGE RAISED BY SHRI KAMATH ON 13-5-1966, AGAINST P.T.I.

Mr. Speaker: The House will recall that on the 11th and 12th May, 1966, a question of privilege was sought to be raised by Shrimati Renu Chakravarty and others regarding a news report